

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3357
ANSWERED ON:13.08.2010
REVIEW OF DOMESTIC VIOLENCE ACT, 2005
Gorakhnath Shri

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient points which have emerged out of the review undertaken by the Union Government on the implementation of the Protection of Women from Domestic Violence Act, 2005;
- (b) whether there is inadequate infrastructure in many States to implement the Act;
- (c) if so, the details thereof and the assistance provided to the State Governments for setting up of the same; and
- (d) the measures taken or proposed to be taken by the Government for effective implementation of the Act?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Implementation of Protection of Women from Domestic Violence Act was reviewed in the meeting of the State Ministers and Secretaries in-charge of Women and Child Development, on 16-17th June, 2010. The main issues that emerged were the need for appointment of Protection Officers with independent charge, registration of service providers and display of names and contact details of Protection Officers in Police Stations.

The State Governments are required to appoint Protection Officers, register Service Providers and notify shelter homes and medical facilities for implementation of the Act. All States/Union Territories have appointed Protection Officers. No financial assistance is being provided to the State Governments for implementation of the Act.

The Protection of Women from Domestic Violence Act is implemented by the States/Union Territories. The Government of India reviews with the State Governments/UT Administrations from time to time the cases filed as well as progress with regard to appointment of Protection Officers, notification of Service Providers and sensitization of implementing agencies.